



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO. 60/00805/2021

DATED THIS THE 17th DAY OF AUGUST, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Tarandeep Singh, aged 40 years, son of Late Sh. Avtar Singh working as Senior Administrative Assistant, MS Office, PGIMER, Chandigarh, resident of House No. 2194, Sector-71, Mohali (Group-C).

....Applicant

(By Advocate Sh. Barjesh Mittal – through video conference)

Vs.

1. Post Graduate Institute of Medical Education and Research, Sector-12, Chandigarh through its Director.
2. Director-cum-Disciplinary Authority, Post Graduate Institute of Medical Education and Research, Sector-12, Chandigarh.
3. Dr. Sushmita Ghoshal, Professor & Head, Inquiry Officer, Post Graduate Institute of Medical Education and Research, Sector – 12, Chandigarh.
4. Sh. Tarsem Lal, Presenting Officer, Department of Cytology, Post Graduate Institute of Medical Education and Research, Sector – 12, Chandigarh.

.....Respondents

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

1. At the very outset, Sh. Barjesh Mittal, learned counsel for the applicant stated that the relief claimed herein has already been granted to the applicant and, therefore, he may be permitted to withdraw the present Original Application.
2. In view of the above statement made by Sh. Barjesh Mittal, the Original Application is dismissed as withdrawn.

**(RAKESH KUMAR GUPTA)
MEMBER (A)****(SURESH KUMAR MONGA)
MEMBER (J)**

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